

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 1424 OF 2011-DB

[Arising out of Order-in-Original/Appeal No COMMR-A-147-VDR-II-2011 dated 19.04.2011 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

Astral Pharmaceuticals Industries

.... Appellant

911, GIDC, Makarpura, VADODARA
GUJARAT-390010

VERSUS

Commissioner of Central Excise & ST, Vadodara-ii

.... Respondent

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE :

None for the Appellant

Shri Ajay Kumar Samota, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 17.04.2023

DATE OF DECISION: 26.07.2023

C.L. MAHAR :

Appeal disposed of. For order, see order of date in Excise Appeal No.
852 of 2011.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL